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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 35/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: **Tejaskumar Bodawala**
(Cosmos Aircon Pvt Ltd)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: **Section 252 of the Companies Act, 2013**

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	TEJAL SHAH	PRACTISING C.S.	PETITIONER	Tejal Shah
2.	PAVAN S GODIAWALA	ADVOCATE		

ORDER

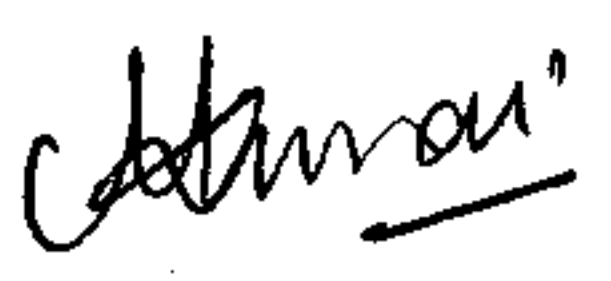
Learned Advocate Mr. Pavan Godiawala with Learned PCS Ms. Tejal Shah present for Appellant. None present for ROC.

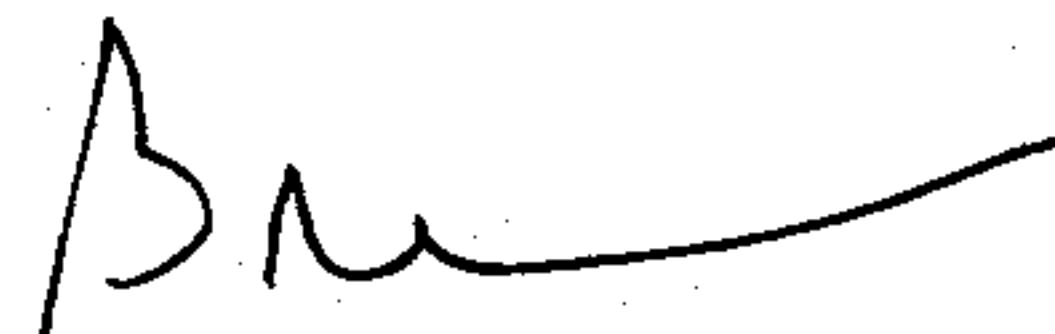
Proof of service of notice of date of hearing on ROC filed.

ROC filed its objections.

Appellant is directed to file bank statement of the company, and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 05.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.